

**COURT-II**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 137 of 2015 & IA No. 219 of 2015**

**Dated: 10<sup>th</sup> February, 2016**

**Present:     Hon'ble Mr. Justice Surendra Kumar, Judicial Member  
                  Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**In the matter of:-**

<b>Bamunara Industries Welfare Association</b>	<b>... Appellant (s)</b>
<b>Versus</b>	
<b>West Bengal Electricity Regulatory Commission &amp; Anr.</b>	<b>... Respondent(s)</b>

Counsel for the Appellant(s)	:	Mr. Rajiv Yadav
Counsel for the Respondent(s)	:	Mr. Jayant Sood & Ms. Priya Puri for R-2
		Mr. C.K. Rai & Mr. Paramhans for R-1

**ORDER**

The learned counsel for the State Commission submits that the Commission proposes to file now Counter Affidavit/reply but relies on the findings recorded in the Impugned Order. The learned counsel for the appellant submits that rejoinder Affidavit though ready but could not be filed before the Registry. Let the same be taken on record. Thus pleadings are complete.

Post this matter for arguments on **07<sup>th</sup> April, 2016.**

**( T. Munikrishnaiah )  
Technical Member**

**( Justice Surendra Kumar )  
Judicial Member**